## GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5457
ANSWERED ON:28.04.2010
EXTRADITION TREATY WITH FOREIGN COUNTRIES
Gangaram Shri Awale Jaywant; Jagannath Dr. M.; Panda Shri Baijayant; Pradhan Shri Nityananda; Singh Shri Ganesh

## Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government is considering to sign extradition treaty with Pakistan, Bangladesh, Saudi Arabia and other countries;
- (b) if so, the details thereof and the reaction of these countries thereto;
- (c) the names of the countries with which India, at present, has extradition treaty; and
- (d) the number of wanted criminals/terrorists brought back to India after signing the said treaty with these countries?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

- (a) & (b): It is the policy of the Government of India to conclude extradition Treaties with as many countries as possible to ensure availabilities of fugitive criminals for trial. The extradition Treaty with Saudi Arabia was signed on 28-02-2010 during the visit of Hon'ble Prime Minister of India to Saudi Arabia. India has no extradition treaty with Pakistan and Bangladesh.
- (c): India has Extradition Treaties in force with 31countries/region, namely, Belgium, Nepal, Canada, The Neitherlands, United Kingdom, Switzerland, Bhutan, Hong Kong, United States of America, the Russian Federation, United Arab Emirates, Uzbekistan, Spain, Turkey, Mongolia, Germany, Tunisia, Republic of Korea, Oman, France, South Africa, Bahrain, Poland, Ukraine, Bulgaria, Kuwait, Belarus, Mauritius, Portugal, Mexico and Tajikistan. In addition, India has Extradition arrangement with 9 countries namely Australia, Fiji, Italy, Papua New Guinea, Singapore, Sri Lanka, Sweden, Tanzania and Thailand.
- (d): Since 2002 till date 42 fugitive criminals were handed over by the foreign countries to India.